

Officers

Group Captain to Air Commodore	10
Wing Commander to Group Captain	80
Squadron Leader to Wing Commander	360

Other Ranks

WO to MWO	509
JWO to WO	604
Sgt to JWO	2742
Cpl to Sgt	12701

Of these the following numbers will be up-graded during the current year :—

Officers

Group Captain to Air Commodore	10
Wing Commander to Group Captain	31
Squadron Leader to Wing Commander	120

Other Ranks

WO to MWO	150
JWO to WO	200
Sgt to JWO	914
Cpl to Sgt	1500

(b) No, Sir.

(c) and (d). Government have approved a financial outlay of Rs. 72 crores for the construction of additional accommodation for officers, airmen and civilians in a phased manner to be spent over the next 13 years beginning from 1978-79.

Kendriya Vidyalayas in Air Force Units are being supplemented by a large number of unit schools to cover the entire field of location of IAF. Some Kendriya Vidyalayas are also being established each year to cater

for children's education of IAF personnel.

The improvement in conditions of service and living of IAF personnel is a continuing process. Constant monitoring is done to initiate new measures where necessary.

Production target of Public Undertakings

4471. SHRI B. V. DESAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether a production target has been set for the public sector undertakings under the Department of Heavy Industry for the current year;

(b) if so, what is the total production target fixed;

(c) to what extent the same has been achieved; and

(d) what are the new projects that will be undertaken by them during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) Yes, Sir.

(b) The target of production of Public Sector Undertakings under Department of Heavy Industry for 1980-81 is around Rs. 1413 crores.

(c) During the period April-May 80, the actual production has been Rs. 133.12 crores or 82 per cent of the target of Rs. 163.04 crores for these two months.

(d) As per attached statement.

Statement

S. No. Name of the Undertaking/
Scheme

1. Bharat Heavy Electricals Ltd.
(BHEL)

(i) Expansion of Blade Manufacturing facilities at BHEL Hyderabad.

(ii) Augmentation of capacity for Heat Exchangers at BHEL, Hyderabad.

(iii) Manufacture of Bowl Mills at BHEL, Hyderabad.

(iv) Manufacture of Boiler House Auxiliaries at BHEL, Tiruchy.

(v) Augmentation of Valves Manufacturing Facilities at BHEL, Tiruchy.

(vi) Augmentation of capacity for hydro-generating equipment at BHEL, Bhopal.

(vii) Control Equipment Project, Phase II, at BHEL, Bangalore.

2. HMT Ltd.

(i) Electronic Watch Project at HMT, Bangalore.

(ii) Tractor Plant at Mohali.

3. Mining and Allied Machinery Corporation, Durgapur.

(i) Hydraulic Shop Project.

4. Richardson and Cruddas Ltd. (R and C)

(i) Manufacture of Transmission Line Towers.

5. Burn Standard and Co. Ltd. (BSCL)

(i) Manufacture of Ash Handling Plants.

(ii) Expansion and modernisation of refractory units.

6. Bharat Wagon and Engg. Co. Ltd. (BWEL)

(i) Transmission Line Towers Project.

छोटी और सस्ती कारों का निर्माण

4472. श्री निहाल सिंह क्या उद्योग मंत्री यह बताने की कृपा करेंगे

(क) क्या माटर कार उद्योग उद्मियो द्वारा छोटी और सस्ती कारों के निर्माण के लिये कुछ प्रस्ताव सरकार को भेजे गये थे;

(ख) यदि हां, तो क्या सरकार ने इन प्रस्तावों का अध्ययन किया है; और

(ग) तत्संबंधी ब्योरा क्या है?

उद्योग मंत्रालय में राज्य मंत्री (श्री चरणजीत चानना): (क) छोटी तथा सस्ती कारें बनाने के बारे में कोई आवेदन पत्र सरकार के पास अनिर्णीत नहीं पड़ा है।

(ख) और (ग). प्रश्न ही नहीं उठते।

Report on Lathi Charge on the Blind in Delhi

4473. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the essential features of the report of the judicial inquiry into the lathi charge on the blind in Delhi on March 15, 1980; and

(b) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b). The report has been submitted by the inquiry commission on the 14th May, 1980. Action is being taken to lay the report along with Memorandum of Action Taken on the Table of the House in accordance with the provision of section 3(4) of the Commission of Inquiry Act.

Obscene Telephone Calls

4474. SHRI M. V. CHANDRA-SHEKHARA MURTHY:
SHRI P. M. SAYEED:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Law Commission has suggested that a clause should be included in the Indian Penal Code under Section 294 to deal with mischief of obscene telephone calls;

(b) if so, what are the other recommendations and suggestions made in this regard; and